

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 616**  
**CA(AA)/08/ND/2024**

**IN THE MATTER OF:**

**M/s Ambrosia Corner House Pvt Ltd.**

**...APPLICANT**

**Section**

**U/s 230-232**

**Order delivered on 25.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Mr. Vivek Sinha, Mr. Vivek Malik**  
**and Mr. Shubham Bharara, Advs.**

**For the RD**

**:**

**For the OL**

**:**

**For the Income Tax Department**

**:**

**ORDER**

Ld. Counsel on behalf of Petitioner is present and submitted that in terms of the order dated 30.01.2024, they have filed the necessary affidavit in compliance of Section 230 (2) of the Companies Act, 2013 which is now available on the e-portal. For further consideration of the matter, list the matter on **02.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**